

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 24 OF 2020

Hector C. M. C. Fernandes

..... Petitioner

*V e r s u s*

The State of Goa through  
The Chief Secretary, Porvorim,  
Bardez, Goa & Ors.

..... Respondents

Petitioner in person.

Mr. D. Pangam, Advocate General with Mr. S. P. Munj, Additional  
Government Advocate for the Respondents.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 16<sup>th</sup> June, 2020

P.C.

Heard Mr. Hector Fernandes, the petitioner in person and Mr. D.  
Pangam, the learned Advocate General for the respondents.

2. Mr. Fernandes states that the concerned respondents have quickly  
responded to some of the major grievances raised in this petition and  
appointed a full time Administrator for the North Zone. He says that some

measures have also been taken by the concerned respondents for maintaining the records and documents at the office of Comunidades for the North Zone.

3. According to us, this takes care of the immediate issues which require attention in this matter. There are other issues raised by the petitioner which can be considered in the regular course.

4. Accordingly, we issue Rule in this petition.

5. Mr. Munj, the learned Additional Government Advocate, waives service on behalf of the respondents.

6. Leave is granted to the petitioner to file rejoinder as applied for by him.

7. In case the respondents wish to file any further affidavits in relation to the other reliefs applied for in the petition, they may do so within a period

of six weeks from today. If the petitioner wishes to file any further rejoinder, leave is granted.

8. After the pleadings are complete, liberty to apply.

**M. S. JAWALKAR**

**M. S. SONAK, J.**

arp/\*